

GOVERNMENT OF INDIA

MINISTRY OF RAILWAYS

RAJYA SABHA

QUESTION NO 04.12.2009

ANSWERED ON

COMPENSATION TO MARTYRS OF .

229

Dr. Yogendra P. Trivedi

Will the Minister of COALCOALRAILWAYS be pleased to state :-

- (a) whether Railways had paid compensation to passengers and police personnel martyred at Chhatrapati Shivaji Terminus during 26/11 terrorist attack in Mumbai;
- (b) whether any provision has been made to provide job to one family member of the victims;
- (c) if so, the number of families paid amount of compensation so far and the number of people given employment; and
- (d) if not, the reasons therefor?

ANSWER

MINISTER OF RAILWAYS

(KUMARI MAMATA BANERJEE)

(a) to (d): A Statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. 229 BY SHRI Y.P. TRIVEDI TO BE ANSWERED IN RAJYA SABHA ON 04.12.2009 REGARDING COMPENSATION TO MARTYRS OF 26/11.

(a) to (c): In this tragic incident, Railways have already made ex-gratia payment in 147 cases amounting to Rs. 5.22 Crore. Enhanced ex-gratia payment of Rs. 10 Lacs to the dependent of each of the dead persons was made. Railways have also satisfied the decree of Railway Claims Tribunal for compensation in 32 cases (out of 103 cases filed) decided so far. Regarding provision of job, Railways have also made provision for one job for a family member of those who died in this incident and have already offered employment to 31 persons.

(d) Out of 103 claims cases filed in Railway Claims Tribunal, 71 cases are pending in Railway Claims Tribunal for award of decree. Out of 46 cases received for appointment, offers have already been sent in 31 cases. Reasons for not yet offering appointment in 15 cases are as under:- 03 cases are under process. 02 cases were not considered/regretted as in 01 case applicant was not dependent upon the deceased and in other case the dependent widow has already been appointed by other organization. 04 cases have been registered for minor for consideration for appointment when they attain 18 years of age. In 03 cases families have refused for appointment in Group 'D' posts. However, Railways would pursue the matter with the aggrieved families for amicably resolving the issue.

In 03 cases, application/relevant documents have not been submitted. Railways are pursuing the matter with the aggrieved families requesting them to submit the applications and on its receipt Railways will consider those applications immediately.